CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 695/MP/2025

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 27.12.2025 till 2.6.2027.

Petitioner : VEH Green Energy Private Limited (VGEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 715/MP/2025

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.

Petitioner : Gadag Power India Private Limited (GPIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **23.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mridul Gupta, Advocate, VGEPL & GPIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Respondent, CTUIL, did not oppose the said request but pointed out that the matters had also been adjourned during the preceding three hearings. Acceding to the request of the learned counsel for the Petitioners, the Commission adjourned the matters.

2. The Petitions will be listed for hearing on **19.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)